

MINUTES OF THE MEETING No. 14/13 dated 4.7.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri P.P. Srivastva. Deptt. of C&PC(Chem Div)
3. Shri Nand Lal, DIPP
4. Shri S.K. Aggarwal, DC(MSME)
5. Shri D.S. Bisht, Spices Board
6. Shri Parveen Sharma, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.13/13 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/83-ALC1/2012 MEETING DATE : 04.07.2012

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

Case No.:9/6/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:14/83-ALC1/2012	Status:Case
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3			04.07.2012	Deferred
	HQ File :01/83/050/00082/AM13/	RLA File :15/24/040/00004/AM11/	Lic.No/Date:1510011534 13.10.2010	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Reminder to PC on 17.7.2012. Accordingly the case may be re-listed on 1.8.2012.			

4	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Rejected
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 5/5/2011 and 24.11.2011 issued by Deptt. of C&PC(PC Div) followed by reminder dated 29.2.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

5	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

6	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

7	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda. The written recommendations of Spices Board vide (1) Letter No.MKT/FNM/07/11-12/6643 dt. 28.10.2011 and (2) MKT/FNM/07/11-12/6640 dated 28.10.2011 were considered by the Committee and noted that in the letter (1) above the date of B/E number is shown as 18.3.2011, whereas in the SAR enclosed therewith, the date of B/E is shown as 19.3.2011. Also, in the letter (2) above, the quantity of import is shown as 59.85 MT whereas in the SAR, it is shown as 20 MT and B/E and date is shown as 3355031 and 29.04.2011. Hence, the Committee decided to seek clarification from Spices Board on the above			

discrepancies. A letter has been issued to Spices Board on 27.4.2012 for clarification. Reminder issued on 27.7.2012. Accordingly the case may be re-listed on 1.8.2012.

8	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

9	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

10	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

11	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

12	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

13	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

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Case No.:29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 15.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product 31-R (Oleyl Alcohol) (Clear Liquid)	1 Kg	Oleyl Alcohol (Ocenaol 80/85) (Appearance Liquid)	1.005 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 30.1.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 16.7.2012 issued by e-mail this office. Accordingly the case may be re-listed on 1.8.2012.			

16	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.4.2012 followed by reminder dated 29.6.2012 issued by Deptt. of C&PC(PC Div.) Reminder dated 19.7.2012 issued by this office. Accordingly the case may be re-listed on 1.8.2012.			

17	Case No.: 12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.8.2012.			

18	Case No.: 15/34/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Approved
	HQ File :01/83/050/00582/AM12/	RLA File :03/94/040/00426/AM12/	Lic.No/Date:0310648356 12.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of DIPP vide their U.O.No.Nil dated 2.7.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Palladium / Nickel Alloy Catchment Gauzes with Fe/Cr/Al Alloy Separator Screen tacked together as Pre-tacked Corrugated Catchment System (Containing Palladium 95.10% i.e. 10.8955 Kg in alloy catchment gauzes)	39.637 Kg	Palladium	10.9376 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.: 1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda. Committee considered the comments of Deptt. of C&PC(PC Div) dated 9.7.2012 and decided to forward the application to TA, DBT as the products are Biotech. The application was referred to DBT for providing the comments vide U.O issued on 13.7.2012. Accordingly the case may be re-listed on 1.8.2012.			

20	Case No.: 4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 29.2.2012 followed by reminder dated 21.5.2012 issued by Deptt. of C&PC(PC.Div.). A reminder dated 17.7.2012 issued by this office. Accordingly the case may be re-listed on 1.8.2012.

21	Case No.: 18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.4.2012 followed by reminder dated 30.5.2012 issued by Deptt. of C&PC(PC.Div.). A reminder dated 17.7.2012 issued by this office. Accordingly the case may be re-listed on 1.8.2012.			

22	Case No.: 14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.5.2012 issued by Deptt. of C&PC(PC.Div). A reminder dated 17.7.2012 issued by this office. Accordingly the case may be re-listed on 1.8.2012.			

23	Case No.: 14/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Rejected
	HQ File :01/83/050/00581/AM12/	RLA File :03/95/040/00124/AM12/	Lic.No/Date:0310652780 09.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 2/5/2011 and 24.11.2011 issued by Deptt. of C&PC(PC Div) followed by reminder dated 30.3.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

24	Case No.: 20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00546/AM12/	RLA File :13/24/040/00017/AM12/	Lic.No/Date:1310036749 14.09.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.4.2012. Reminder to PC on 17.7.2012. Accordingly the case may be re-listed on 1.8.2012.			

	Case No.: 16/38/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Approved
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HQ File :01/83/050/00656/AM12/

RLA File :03/94/040/00434/AM12/

Lic.No/Date:0310653496
14.09.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/02/2010-PC.II dated 20.6.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product PS-2512 (DAITROLITE MNF 1206)	1 Kg	1. Behenyl Alcohol 2. Ceto Stearyl Alcohol 3. Acrylic Acid 4. Mixed Xylene 5. Remax II	0.2560 Kg 0.1340 Kg 0.1010 kg 0.5490 Kg 0.0980 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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26	Case No.:8/38/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Rejected
	HQ File :01/83/050/00648/AM12/	RLA File :03/95/040/01018/AM11/	Lic.No/Date:0310653889 15.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 29/2/2012 issued by Deptt. of C&PC(PC Div) followed by reminder dated 16.5.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

27	Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda. Committee directed TA, Deptt. of C&PC(Chem.Div) to write a letter to the firm to furnish complete information that have still not been received. Accordingly the case may be re-listed on 1.8.2012.			

28	Case No.:44/34/83-ALC1/2011	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00611/AM12/	RLA File :04/24/040/00149/AM12/	Lic.No/Date:0410128517 26.09.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.1.2012 issued by DIPP followed by another D/L by TA dated 12.4.2012. A reminder dated 26.6.2012 issued by this office (E-Mail). Accordingly the case may be re-listed on 1.8.2012.			

29	Case No.:42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.5.2012 issued by Deptt. of C&PC(Chem.Div). Committee directed to TA, C&PC (Chem.iv) to write to firm again asking for specific information. Reminder dated 26.6.2012 (E-Mail) issued by this office. Accordingly the case may be re-listed on 1.8.2012.			

30	Case No.:54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.3.2012. Reminder dated 17.7.2012 issued to PC Division by this office. Accordingly the case may be re-listed on 1.8.2012.			

31	Case No.:45/34/83-ALC1/2011	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00612/AM12/	RLA File :34/24/040/00142/AM12/	Lic.No/Date:3410031855 11.10.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.4.2012 issued by Deptt. of C&PC(Chem.Div) followed by reminder dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 1.8.2012.			

32	Case No.:6/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Rejected
	HQ File :01/83/050/00646/AM12/	RLA File :03/95/040/00535/AM12/	Lic.No/Date:0310659424 13.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 13/2/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 16.5.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

33	Case No.:8/6/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00081/AM13/	RLA File :15/24/040/00003/AM12/	Lic.No/Date:1510014546 18.10.2011	Defer Date:01.08.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 1.8.2012.

34	Case No.: 6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to re-examine the case on file along with recommendations of Deptt. of C&PC(Chem.Div) and defer the case for four weeks. Committee further decided to call for Central Excise Data (Production/Consumption) for the last 5 years. A letter issued to firm on 29.6.2012. Accordingly the case may be re-listed on 1.8.2012			

35	Case No.: 27/38/83-ALC1/2011	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00667/AM12/	RLA File :02/24/040/00134/AM12/	Lic.No/Date:0210168596 08.11.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.2.2012 followed by reminder dated 28.5.2012 issued by Deptt. of C&PC(PC Div.). Another reminder issued to firm on 26.6.2012 by E-mail. Accordingly the case may be re-listed on 1.8.2012.			

36	Case No.: 36/38/83-ALC1/2011	Party Name:VEENA HARISH.MRS (PROP OF A TO Z BAKERY SOLUTIONS)	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00676/AM12/	RLA File :07/24/040/00309/AM12/	Lic.No/Date:0710083813 09.11.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by DBT and as requested by them vide their U.O.No.BT/IL/05/356/2012-PID dated 2.3.2012, the firm has been requested to furnish a copy of export order, vide letter dated 30.3.2012 followed by reminder dated 23.4.2012 issued by this office. An E-Mail has been issued to TA, DBT on 5.7.12, requesting for a copy of previous comments. Accordingly the case may be re-listed on 18.7.2012.			

37	Case No.: 29/38/83-ALC1/2011	Party Name:SUPERGRIP FRICTION PRODUCTS	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00669/AM12/	RLA File :05/24/040/00117/AM12/	Lic.No/Date:0510307612 11.11.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda. Committee noted the oral submission of TA, DIPP that the firm has given incorrect reply stating that there was no past production, while according to TA there was past production and export. Letter issued to firm on 17.7.2012 by this office seeking clarification. Accordingly the case may be re-listed on 1.8.2012.			

Case No.: 3/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2012	Status: Case
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			04.07.2012	Approved
	HQ File :01/83/050/00076/AM13/	RLA File :17/24/040/00041/AM09/	Lic.No/Date:1710004597 23.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-				
	Export Item	Qty.	Import Item	Qty.
	CLS-3 (Polyoxyethylene 3 Lauryl Myristyl Alcohol) (Colourless Clear to Turbid Liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.407 Kg
			2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble Liquid)	0.592 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

39	Case No.: 54/6/83-ALC1/2012 HQ File :01/83/050/00127/AM13/	Party Name:BERGER BECKER COATINGS PVT.LTD. RLA File :17/24/040/00015/AM12/	Meet No/Date:14/83-ALC1/2012 04.07.2012 Lic.No/Date:1710004598 23.11.2011	Status: Case Deferred Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that reply from the firm received by TA, DIPP and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012.				

40	Case No.:4/6/83-ALC1/2012		Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved							
	HQ File :01/83/050/00077/AM13/		RLA File :17/24/040/00079/AM12/	Lic.No/Date:1710004615 28.11.2011	Defer Date:							
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)</td><td>1 Kg</td><td>1. Ethylene Oxide (Colourless Clear Liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble</td><td>0.314 Kg 0.686 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble
Export Item	Qty.	Import Item	Qty.									
Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble	0.314 Kg 0.686 Kg									

Liquid)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

41	Case No.:11/6/83-ALC1/2012		Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved									
	HQ File :01/83/050/00084/AM13/		RLA File :17/24/040/00077/AM12/	Lic.No/Date:1710004613 28.11.2011	Defer Date:									
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-													
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="2">CLS-3 (Polyoxyethylene 3 auryl Myristyl Alcohol) (Colourless Clear to Turbid Liquid)</td><td rowspan="2">1 Kg</td><td>1. Ethylene Oxide (Colourless Clear Liquid)</td><td>0.407 Kg</td></tr><tr><td>2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble Liquid)</td><td>0.592 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	CLS-3 (Polyoxyethylene 3 auryl Myristyl Alcohol) (Colourless Clear to Turbid Liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.407 Kg	2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble Liquid)
Export Item	Qty.	Import Item	Qty.											
CLS-3 (Polyoxyethylene 3 auryl Myristyl Alcohol) (Colourless Clear to Turbid Liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.407 Kg											
		2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble Liquid)	0.592 Kg											
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.														

42

Case No.: 12/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Approved
HQ File :01/83/050/00085/AM13/	RLA File :17/24/040/00078/AM12/	Lic.No/Date:1710004614 28.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble Liquid)	0.314 Kg 0.686 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43

Case No.:21/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved										
HQ File :01/83/050/00094/AM13/	RLA File :17/24/040/00075/AM12/	Lic.No/Date:1710004611 28.11.2011	Defer Date:										
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-													
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td rowspan="2">Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)</td><td rowspan="2">1 Kg</td><td>1. Ethylene Oxide (Colourless Clear Liquid)</td><td>0.314 Kg</td></tr><tr><td>2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble Liquid)</td><td>0.686 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.314 Kg	2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble Liquid)	0.686 Kg			
Export Item	Qty.	Import Item	Qty.										
Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.314 Kg										
		2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble Liquid)	0.686 Kg										
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.													

44

Case No.:38/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status :Case Approved
HQ File :01/83/050/00111/AM13/	RLA File :17/24/040/00076/AM12/	Lic.No/Date:1710004612 28.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 Moles Ethoxylate) (Appearance: Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (CO1214) (Colourless Clear Insoluble Liquid)	0.314 Kg 0.686 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:33/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00106/AM13/	RLA File :17/24/040/00138/AM08/	Lic.No/Date:1710004623 30.11.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

46	Case No.:39/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00112/AM13/	RLA File :17/24/040/00058/AM09/	Lic.No/Date:1710004620 30.11.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.			

47	Case No.:58/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00131/AM13/	RLA File :17/24/040/00146/AM08/	Lic.No/Date:1710004624 30.11.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

48	Case No.:23/10/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00203/AM13/	RLA File :17/24/040/00125/AM08/	Lic.No/Date:1710004622 30.11.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

	Case No.:23/38/83-ALC1/2011	Party Name:NEUTRON IMPEX PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
	HQ File :01/83/050/00663/AM12/	RLA File :03/95/040/00733/AM12/	Lic.No/Date:0310669664 09.12.2011	Defer Date:

49	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/43/2012-PC.II dated 20.6.2012 the Committee decided to approve the case as under :-		
	Export Item	Qty.	Import Item
	Conning Oil (Neutral – 500 Liquid)	1 Kg	1. Base/Mineral Oil 2. Vegetable Oil Esters 3. Tackifiers 4. Surfactant/Emulsifier
			0.6000 Kg 0.1621 Kg 0.0086 Kg 0.0864 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:40/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00113/AM13/	RLA File :17/24/040/00003/AM09/	Lic.No/Date:1710004658 13.12.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.				

51	Case No.:55/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00128/AM13/	RLA File :17/24/040/00154/AM08/	Lic.No/Date:1710004656 13.12.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.				

52	Case No.:59/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00132/AM13/	RLA File :17/24/040/00006/AM09/	Lic.No/Date:1710004659 13.12.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.				

	Case No.:24/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
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53	HQ File :01/83/050/00097/AM13/	RLA File :17/24/040/00076/AM09/	Lic.No/Date:1710004667 15.12.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.				

54	Case No.:32/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00105/AM13/	RLA File :17/24/040/00050/AM10/	Lic.No/Date:1710004669 15.12.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.				

55	Case No.:56/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00129/AM13/	RLA File :17/24/040/00007/AM09/	Lic.No/Date:1710004668 15.12.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.				

56	Case No.:1/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00074/AM13/	RLA File :17/24/040/00030/AM10/	Lic.No/Date:1710004674 16.12.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.				

57	Case No.:23/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00096/AM13/	RLA File :17/24/040/00017/AM10/	Lic.No/Date:1710004671 16.12.2011	Defer Date:18.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.				

58	Case No.: 27/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00100/AM13/	RLA File :17/24/040/00019/AM10/	Lic.No/Date:1710004672 16.12.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

59	Case No.: 30/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00103/AM13/	RLA File :17/24/040/00004/AM12/	Lic.No/Date:1710004676 16.12.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm received by TA, DIPP and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012.			

60	Case No.: 28/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00101/AM13/	RLA File :17/24/040/00018/AM10/	Lic.No/Date:1710004682 20.12.2011	Defer Date:18.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.7.2012.			

61	Case No.: 35/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00108/AM13/	RLA File :17/24/040/00038/AM11/	Lic.No/Date:1710004683 20.12.2011	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.5.2012 issued by DIPP. Reminder by E-Mail dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 1.8.2012.			

	Case No.: 14/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Approved
	HQ File :01/83/050/00087/AM13/	RLA File :17/24/040/00089/AM12/	Lic.No/Date:1710004728 30.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide			

their U.O.No. 14010/75/2011-Ch.II dated 2.7.2012 the Committee decided to approve the case as under :-

62

Export Item	Qty.	Import Item	Qty.
Product 3212 (PEG OLEYL AMINE) (Yellow to light brown liquid/paste)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.664 Kg
		2. Oleyl Amine (Colour Hazen: 22)	0.335 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:34/6/83-ALC1/2012

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:14/83-ALC1/2012
04.07.2012

**Status:Case
Approved**

HQ File :01/83/050/00107/AM13/

RLA File :17/24/040/00088/AM12/

Lic.No/Date:1710004727
30.12.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-

63

Export Item	Qty.	Import Item	Qty.
Product-3040 (Polyoxyethylene Nonyl Phenol)	1 Kg	1. Nonyl Phenol (Colourless Viscous Liquid)	0.111 Kg
		2. Ethylene Oxide (Colourless Clear Liquid)	0.890 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/42/83-ALC1/2011

Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.

Meet No/Date:14/83-ALC1/2012
04.07.2012

**Status:Case
Deferred**

HQ File :01/83/050/00739/AM12/

RLA File :03/95/040/00805/AM12/

Lic.No/Date:0310675507
09.01.2012

Defer
Date:01.08.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.4.2012 followed by reminder dated 10.7.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 1.8.2012.

64

Case No.:10/42/83-ALC1/2011

Party Name:SBS ORGANICS PVT LTD.

Meet No/Date:14/83-ALC1/2012
04.07.2012

**Status:Case
Rejected**

HQ File :01/83/050/00742/AM12/

RLA File :03/95/040/00447/AM12/

Lic.No/Date:0310675720

Defer Date:

65		10.01.2012	
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 26/3/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 16.5.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

66	Case No.: 60/6/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00133/AM13/	RLA File :33/24/040/00019/AM12/	Lic.No/Date:3310021425 23.01.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 1.8.2012.				

67

Case No.:2/6/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
HQ File :01/83/050/00075/AM13/	RLA File :17/24/040/00098/AM12/	Lic.No/Date:1710004794 30.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/4/2011-Ch.II dated 12.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
VENTAN – MRS-CONC (Sulphonated Melamine Formaldehyde Resin + Sulphonated Urea Formaldehyde Resin + Urea Formaldehyde Resin) (White Coloured Free Flowing Powder)	1 Kg	1. Formaldehyde (37%) (Colourless aqueous solution)	0.319 Kg
		2. Melamine (White to creamish powder)	0.124 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.: 10/6/83-ALC1/2012	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00083/AM13/	RLA File :25/24/040/00019/AM12/	Lic.No/Date:2510003563 29.02.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2012. Accordingly the case may be re-listed on 1.8.2012.				

69	Case No.:26/6/83-ALC1/2012	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
	HQ File :01/83/050/00099/AM13/	RLA File :05/23/040/00489/AM12/	Lic.No/Date:0510319879 12.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/97/2009-PC.II dated 11.6.2012 the Committee decided to approve the case for 5% wastage as under :-			
	Export Item	Qty.	Import Item	Qty.
	Formulated Additive Paraffin-APH Grade	1 Kg	C20 Plus Linear Alpha Olifines	1.05 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	Case No.:42/6/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00115/AM13/	RLA File :03/95/040/01063/AM12/	Lic.No/Date:0310687364 21.03.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.5.2012 issued by DIPP. A reminder by E-mail dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 1.8.2012.			

71	Case No.:18/6/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00091/AM13/	RLA File :34/24/040/00233/AM12/	Lic.No/Date:3410033642 22.03.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.5.2012 followed by reminder dated 5.6.2012 issued by DIPP. Reminder dated 19.7.2012 issued by this office by E-mail. Accordingly the case may be re-listed on 1.8.2012.			

72	Case No.:19/6/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00092/AM13/	RLA File :34/24/040/00257/AM12/	Lic.No/Date:3410033643 22.03.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.5.2012 followed by reminder dated 5.6.2012 issued by DIPP. A reminder dated 19.7.2012 issued by this office by E-mail. Accordingly the case may be re-listed on 1.8.2012.			

73	Case No.: 6/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 18.6.2012. Accordingly the case may be re-listed on 1.8.2012.			

74	Case No.: 20/6/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00093/AM13/	RLA File :05/23/040/00523/AM12/	Lic.No/Date:0510321034 26.03.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.6.2012 issued by DIPP. Reminder dated 17.7.2012 issued by this office by E-mail. Accordingly the case may be re-listed on 1.8.2012.			

75	Case No.:49/6/83-ALC1/2012		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:14/83-ALC1/2012 04.07.2012		Status:Case Approved	
	HQ File :01/83/050/00122/AM13/		RLA File :03/94/040/01170/AM12/		Lic.No/Date:0310688034 27.03.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 15.5.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	As approved by NC-IV		-do-	As approved by NC-IV		-do-		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

76	Case No.:50/6/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
	HQ File :01/83/050/00123/AM13/	RLA File :03/94/040/01168/AM12/	Lic.No/Date:0310688046 27.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 15.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	As approved by Nc-4	-do-	As approved by NC-4	-do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	Case No.: 15/6/83-ALC1/2012	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Approved
	HQ File :01/83/050/00088/AM13/	RLA File :05/23/040/00501/AM12/	Lic.No/Date:0510321257 28.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of DIPP vide their U.O.No. Nil dated 2.7.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	CAF Jointing Sheets containing min. 40% asbestos	100 Kg	1. Raw asbestos (Chrysotile) 2. Synthetic rubber – NBR (Bale) 3. Wire Mesh (Mesh Size)	40 Kg 12.593 Kg 4.5 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.: 47/6/83-ALC1/2012	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00120/AM13/	RLA File :03/94/040/01087/AM12/	Lic.No/Date:0310688421 28.03.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. The comments received from TA, C&PC(PC Div) dated 19.6.2012 was considered by the Committee and observed that the norms for the export product were not as per application. U.O. has been issued to TA on 17.7.2012. Accordingly the case may be re-listed on 4.7.2012.			

79	Case No.: 19/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916 28.03.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 19.6.2012. Accordingly the case may be re-listed on 1.8.2012.			

80	Case No.: 1/2/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00001/AM13/	RLA File :31/83/040/00245/AM12/	Lic.No/Date:3110053582 30.03.2012	Defer Date:01.08.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.6.2012. Accordingly the case may be re-listed on 1.8.2012.

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Case No.:48/6/83-ALC1/2012	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
HQ File :01/83/050/00121/AM13/	RLA File :03/94/040/01137/AM12/	Lic.No/Date:0310689101 30.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/136/2006-PC.II dated 20.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Nitro Cellulose Pigmented dispersion	1 Kg	1. Nitro Cellulose Resin	1.02 Kg/Kg content in the export product
		2. Relevant Organic / Inorganic Pigments	1.02 Kg/Kg content in the export product
		3. Acetyl Tributyl Citrate	1.02 Kg/Kg content in the export product
		4. Dispersion Additives/Wetting Agent	1.02 Kg/Kg content in the export product
		5. Ethyl Acetate/Ethyl Alcohol	1.13 Kg/Kg content in the export product
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:3/2/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
	HQ File :01/83/050/00003/AM13/	RLA File :03/95/040/01104/AM12/	Lic.No/Date:0310689274 02.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/21/2012-Ch.II dated 23.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	STER PEG 1500 (Polyethylene Glycol 1500)	1 Kg	1. Di Ethylene Glycol	0.070 Kg
			2. Ethylene Oxide	0.929 Kg
	STEROL 1003 (Decyl alcohol Ethoxylate)	1 Kg	1. Decyl Alcohol	0.642 Kg
			2. Ethylene Oxide	0.357 Kg
	STERO DEEA (N,N-	1 Kg	1. Diethyl Amine	0.623 Kg

82	Dilethanolamine)		2. Ethylene Oxide	0.376 Kg
	STERO CARE TN 80 (U) (Polyoxyethylene Sorbitan Mono Oleate)	1 Kg	1. Oleic Acid 2. Sorbitol 70% 3. Ethylene Oxide	0.209 Kg 0.192 Kg 0.683 Kg
	STERO CO 200/CASOL 20 Ethylene Oxide (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	1. Ethylene Oxide	0.486 Kg
	STERO SLES (Sodium Lauryl Ether Sulphate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.176 Kg 0.080 Kg
	STERO TEA MX (Triethanolamine Mixture)	1 Kg	1. Mono Methyl Amine 2. Ethylene Oxide	0.042 Kg 0.872 Kg
	STERO DMEA (Di Methyl Ethanol Amine)	1 Kg	1. Di Methyl Amine (40%) 2. Ethylene Oxide	1.26 Kg 0.494 Kg
	STERO CARE CABS (Calcium Salt of Alkyl benzene sulphonate)	1 Kg	1. LABSA 2. n-Butanol	0.755 Kg 0.220 Kg
	STERO CARE TN 20 (Sorbitan Mono Laurate 24 Mole ethoxylate)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.246 Kg 0.753 Kg
	STERO DEIPA 85 (2-Hydroxyethyl)-2-propalholaine)	1 Kg	1. Di Ethanol Amine 2. Ethylene Oxide	0.644 Kg 0.355 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

83	Case No.:41/6/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00114/AM13/	RLA File :03/95/040/01094/AM12/	Lic.No/Date:0310689296 02.04.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 17.7.2012 issued by this office. Accordingly the case may be re-listed on 1.8.2012.			

	Case No.:51/6/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00124/AM13/	RLA File :03/95/040/01092/AM12/	Lic.No/Date:0310689304	Defer

84		02.04.2012	Date:01.08.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 17.7.2012 issued by this office. Accordingly the case may be re-listed on 1.8.2012.			

85	Case No.:46/6/83-ALC1/2012	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00119/AM13/	RLA File :03/94/040/01121/AM12/	Lic.No/Date:0310689757 04.04.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.6.2012. Accordingly the case may be re-listed on 1.8.2012.			

86	Case No.:7/10/83-ALC1/2012	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00187/AM13/	RLA File :05/23/040/00002/AM13/	Lic.No/Date:0510321774 04.04.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.6.2012 issued by DIPP. Accordingly the case may be re-listed on 1.8.2012.			

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Case No.:10/10/83-ALC1/2012	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
HQ File :01/83/050/00190/AM13/	RLA File :07/24/040/00540/AM12/	Lic.No/Date:0710087500 04.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/31/2012-Ch.II dated 25.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
PTEC 1096 Lubricating Oil Additive	1 Kg	1. Lubricant Additive T 104A	0.278 Kg
		Synthetic Alkyl Benzene Calcium Sulfonate	
		2. Alkyl Benzene Calcium Sulfonate T 106A	0.120 Kg
		3. Sulfurized Calcium Alkylphenate T 115B	0.138 Kg
		4. Sulfurized Calcium Alkylphenate T 115C	0.092 Kg
		5. Polyisobutylene Succinimide T 154A	0.185 Kg

		6. Polyisobutylene Succinimide T 161A	0.157 Kg
		7. Alkyl Diphenylamine T 557	0.023 Kg
		8. Phenolic Ester Antioxidant T 508	0.023 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.: 20/10/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00200/AM13/	RLA File :08/24/040/00327/AM12/	Lic.No/Date:0810110499 09.04.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.			

89	Case No.: 21/10/83-ALC1/2012	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00201/AM13/	RLA File :08/24/040/00066/AM12/	Lic.No/Date:0810110500 10.04.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.			

90	Case No.: 4/10/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Approved
	HQ File :01/83/050/00184/AM13/	RLA File :30/24/040/00006/AM13/	Lic.No/Date:3010085145 11.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/8/2010-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	i. Profenofos 50% EC	1 Kg	1. Profenofos Technical 90% 2. Solvent	0.566 Kg 0.265 Kg
	ii.Profenofos 72% EC	1 Kg	1. Profenofos Technical 90% 2. Solvent	0.816 Kg 0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

91	Case No.:3/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00183/AM13/	RLA File :08/24/040/00329/AM12/	Lic.No/Date:0810110718 13.04.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.			

92	Case No.:5/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00185/AM13/	RLA File :08/24/040/00299/AM12/	Lic.No/Date:0810110717 13.04.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.			

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Case No.:15/10/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
HQ File :01/83/050/00195/AM13/	RLA File :30/24/040/00005/AM13/	Lic.No/Date:3010085201 13.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/8/2010-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
i. Lambda Cyhalothrin 2.5% EC	1 Kg	1. Lambda Cyhalothrin Technical 95%	0.0268 Kg
		2. Emulsifiers	0.100 kg
		3. Solvent	0.873 Kg
ii. Lambda Cyhalothrin 5% EC	1 Kg	4. Lambda Cyhalothrin Technical 95%	0.0536 Kg
		5. Emulsifiers	0.100 Kg
		6. Solvent	0.844 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:16/10/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
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HQ File :01/83/050/00196/AM13/	RLA File :08/24/040/00008/AM13/	Lic.No/Date:0810110715 13.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/8/2012-Ch.II dated 24.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 58 (Dye Content 80%)	1 Kg	1. H Acid	0.270 Kg
		2. Para Nitro Aniline	0.414 Kg
		3. Resorcinol	0.091 Kg
		4. Sodium Nitrite	0.185 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.:2/14/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00245/AM13/	RLA File :34/24/040/00242/AM12/	Lic.No/Date:3410033834 13.04.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012.			

96	Case No.:13/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00193/AM13/	RLA File :08/24/040/00001/AM13/	Lic.No/Date:0810110764 16.04.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.			

97	Case No.:8/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00188/AM13/	RLA File :08/24/040/00002/AM13/	Lic.No/Date:0810110765 16.04.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.			

	Case No.:1/10/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
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98	HQ File :01/83/050/00181/AM13/	RLA File :02/24/040/00005/AM13/	Lic.No/Date:0210176661 18.04.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.				

99	Case No.:26/10/83-ALC1/2012	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00206/AM13/	RLA File :52/24/040/00001/AM13/	Lic.No/Date:5210038307 26.04.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 18.6.2012. Accordingly the case may be re-listed on 1.8.2012.				

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Case No.: 5/6/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Approved
HQ File :01/83/050/00078/AM13/	RLA File :03/94/040/00016/AM13/	Lic.No/Date:0310692535 27.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/30/2011-Ch.II dated 2.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Flow Improver (Chemical for Viscosity Reduction of Crude Oil) (Polymer of Ester of Fatty Alcohol and Acrylic Acid)	1 Kg	1. Acrylic Acid 2. Behenyl Alcohol 3. Mix Xylene	0.111 Kg 0.120 kg 0.510 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.:6/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00079/AM13/	RLA File :31/83/040/00251/AM12/	Lic.No/Date:3110053946 27.04.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012.				

	Case No.:18/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00198/AM13/	RLA File :08/24/040/00027/AM13/	Lic.No/Date:0810111137 27.04.2012	Defer Date:01.08.2012

102		27.04.2012	
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.		

103	Case No.: 7/6/83-ALC1/2012 HQ File : 01/83/050/00080/AM13/	Party Name: THERMAX LTD., RLA File : 31/83/040/00258/AM12/	Meet No/Date: 14/83-ALC1/2012 04.07.2012 Lic.No/Date: 3110053955 30.04.2012	Status: Case Deferred Defer Date: 01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.6.2012. Accordingly the case may be re-listed on 1.8.2012.			

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Case No.:22/10/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
HQ File :01/83/050/00202/AM13/	RLA File :03/94/040/01161/AM12/	Lic.No/Date:0310692604 30.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2011-Ch.II dated 25.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
CUPRAMAX AC 2883	1 Kg	1. TEKNO CAC 84 2. DICOLOY E 100	0.0040 Kg 0.0090 Kg
SUPERSTAR AQ 50 MAKE UP SOLUTION	1 Kg	CHROMIC ACID	0.460 Kg
SUPERSTAR AQ 50 MAINTAINANCE SOLUTION	1 Kg	CHROMIC ACID	0.460 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

105	Case No.: 57/6/83-ALC1/2012 HQ File : 01/83/050/00130/AM13/	Party Name: JESONS INDUSTRIES LTD. RLA File : 03/94/040/00030/AM13/	Meet No/Date: 14/83-ALC1/2012 04.07.2012 Lic.No/Date: 0310692968 01.05.2012	Status: Case Deferred Defer Date: 01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.			

106	Case No.:14/10/83-ALC1/2012	Party Name: HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date: 14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00194/AM13/	RLA File :05/23/040/00025/AM13/	Lic.No/Date: 0510323595 01.05.2012	Defer Date: 01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.7.2012 issued by DIPP. Accordingly the case may be re-listed on 1.8.2012.			

107	Case No.:2/10/83-ALC1/2012	Party Name: FICUS PAX PVT. LTD.,	Meet No/Date: 14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00182/AM13/	RLA File :07/24/040/00045/AM13/	Lic.No/Date: 0710088010 02.05.2012	Defer Date: 01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.7.2012 issued by DIPP. Accordingly the case may be re-listed on 1.8.2012.			

108	Case No.:30/10/83-ALC1/2012	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00210/AM13/	RLA File :33/24/040/00001/AM13/	Lic.No/Date: 3310022518 02.05.2012	Defer Date: 01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 14.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.			

109	Case No.:31/10/83-ALC1/2012		Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,		Meet No/Date:14/83-ALC1/2012 04.07.2012		Status:Case Approved	
	HQ File :01/83/050/00211/AM13/		RLA File :33/24/040/00002/AM13/		Lic.No/Date:3310022519 02.05.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/30/2011-Ch.II dated 2.7.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Fipronil 20% SC		1 Kg	Fipronil Technical 95%		0.214 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

Case No.:9/10/83-ALC1/2012	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 14/83-ALC1/2012 04.07.2012	Status: Case Deferred
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110	HQ File :01/83/050/00189/AM13/	RLA File :08/24/040/00016/AM13/	Lic.No/Date:0810111331 03.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.				

111	Case No.:11/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00191/AM13/	RLA File :08/24/040/00273/AM12/	Lic.No/Date:0810111330 03.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.6.2012. Accordingly the case may be re-listed on 1.8.2012.				

112	Case No.:12/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00192/AM13/	RLA File :08/24/040/00032/AM13/	Lic.No/Date:0810111328 03.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.6.2012. Accordingly the case may be re-listed on 1.8.2012.				

113	Case No.:25/10/83-ALC1/2012	Party Name:THEME EXPORT PVT. LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00205/AM13/	RLA File :05/24/040/00036/AM13/	Lic.No/Date:0510323891 03.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME), Shri Dinesh Kumar, Asstt. Dir., on 18.6.2012. Accordingly the case may be re-listed on 1.8.2012.				

114	Case No.:17/10/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00197/AM13/	RLA File :05/23/040/00027/AM13/	Lic.No/Date:0510324067 07.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div) on 7.6.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012.				

	Case No.:24/10/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Approved
	HQ File :01/83/050/00204/AM13/	RLA File :30/24/040/00011/AM13/	Lic.No/Date:3010085695 07.05.2012	Defer Date:

115

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/14/2012-Ch.II dated 3.7.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Nicosulfuron 75% WDG	1 Kg	1. Nicosulfuron Technical 94%	0.814 Kg
		2. Sodium Lignosulphate	0.040 Kg
		3. Sodium Lauryl Sulphate	0.050 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 29/10/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
HQ File :01/83/050/00209/AM13/	RLA File :33/24/040/00004/AM13/	Lic.No/Date:3310022634 08.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 1.8.2012.			

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Case No.: 25/14/83-ALC1/2012	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
HQ File :01/83/050/00268/AM13/	RLA File :07/24/040/00042/AM13/	Lic.No/Date:0710088103 08.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2012 and and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012.			

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Case No.: 21/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
HQ File :01/83/050/00264/AM13/	RLA File :08/24/040/00311/AM12/	Lic.No/Date:0810111553 11.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012.			

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Case No.: 13/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
HQ File :01/83/050/00256/AM13/	RLA File :08/24/040/00313/AM12/	Lic.No/Date:0810111622 14.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of			

C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012

120	Case No.:14/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00257/AM13/	RLA File :08/24/040/00277/AM12/	Lic.No/Date:0810111623 14.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

121	Case No.:15/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00258/AM13/	RLA File :08/24/040/00218/AM12/	Lic.No/Date:0810111620 14.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

122	Case No.:20/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00263/AM13/	RLA File :08/24/040/00227/AM12/	Lic.No/Date:0810111621 14.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

123	Case No.:22/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00265/AM13/	RLA File :08/24/040/00367/AM11/	Lic.No/Date:0810111626 14.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

124	Case No.:23/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00266/AM13/	RLA File :08/24/040/00302/AM11/	Lic.No/Date:0810111624 14.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

125	Case No.:24/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00267/AM13/	RLA File :08/24/040/00338/AM11/	Lic.No/Date:0810111625 14.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

126	Case No.:3/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00246/AM13/	RLA File :08/24/040/00172/AM11/	Lic.No/Date:0810111648 15.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

127	Case No.:4/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00247/AM13/	RLA File :08/24/040/00036/AM12/	Lic.No/Date:0810111649 15.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

128	Case No.:28/14/83-ALC1/2012	Party Name:BIC AUTO PVT.LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00271/AM13/	RLA File :05/23/040/00028/AM13/	Lic.No/Date:0510324955 15.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

129	Case No.:16/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00259/AM13/	RLA File :08/24/040/00318/AM12/	Lic.No/Date:0810111729 17.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

130	Case No.: 17/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00260/AM13/	RLA File :08/24/040/00056/AM13/	Lic.No/Date:0810111726 17.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

131	Case No.: 18/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00261/AM13/	RLA File :08/24/040/00121/AM11/	Lic.No/Date:0810111725 17.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

132	Case No.: 19/14/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00262/AM13/	RLA File :08/24/040/00314/AM12/	Lic.No/Date:0810111730 17.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

133	Case No.: 8/14/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00251/AM13/	RLA File :08/24/040/00057/AM13/	Lic.No/Date:0810111801 21.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

134	Case No.: 9/14/83-ALC1/2012	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00252/AM13/	RLA File :34/24/040/00038/AM13/	Lic.No/Date:3410034171 21.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(PC Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

	Case No.: 10/14/83-ALC1/2012	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
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135	HQ File :01/83/050/00253/AM13/	RLA File :34/24/040/00047/AM13/	Lic.No/Date:3410034170 21.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012				

136	Case No.:7/14/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00250/AM13/	RLA File :08/24/040/00060/AM13/	Lic.No/Date:0810111847 22.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012				

137	Case No.:11/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00254/AM13/	RLA File :08/24/040/00042/AM13/	Lic.No/Date:0810111846 22.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012				

138	Case No.:12/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00255/AM13/	RLA File :08/24/040/00025/AM13/	Lic.No/Date:0810111845 22.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012				

139	Case No.:27/10/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00207/AM13/	RLA File :03/94/040/00075/AM13/	Lic.No/Date:0310696036 24.05.2012	Defer Date:01.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.6.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012				

140	Case No.:28/10/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00208/AM13/	RLA File :03/94/040/00123/AM13/	Lic.No/Date:0310696040 24.05.2012	Defer Date:01.08.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.6.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012

141	Case No.: 6/14/83-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00249/AM13/	RLA File :08/24/040/00061/AM13/	Lic.No/Date:0810111959 25.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem Div) on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012			

142	Case No.: 29/14/83-ALC1/2012	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00272/AM13/	RLA File :05/23/040/00052/AM13/	Lic.No/Date:0510325843 25.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.8.2012			

143	Case No.: 32/10/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Approved
	HQ File :01/83/050/00212/AM13/	RLA File :03/94/040/00079/AM13/	Lic.No/Date:0310696275 28.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 28.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Solar PPS 8000	1 Kg	1. Epichlorohydrin 2. Pyridine	0.501 Kg 0.405 Kg
	Solar PME 900	1 Kg	Propargyl Alcohol	0.620 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

144	Case No.: 26/14/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status: Case Deferred
	HQ File :01/83/050/00269/AM13/	RLA File :10/24/040/00013/AM13/	Lic.No/Date:1010049736 30.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board			

on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012.

145	Case No.:27/14/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00270/AM13/	RLA File :10/24/040/00012/AM13/	Lic.No/Date:1010049735 30.05.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012.			

146	Case No.:5/14/83-ALC1/2012	Party Name:ASTRON PACKAGING LTD	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00248/AM13/	RLA File :08/24/040/00082/AM13/	Lic.No/Date:0810112216 01.06.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2012 and defer the case for four weeks. Accordingly the case may be re-listed on 1.8.2012.			

147	Case No.:1/14/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:14/83-ALC1/2012 04.07.2012	Status:Case Deferred
	HQ File :01/83/050/00244/AM13/	RLA File :31/83/040/00007/AM13/	Lic.No/Date:3110054708 18.06.2012	Defer Date:01.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.8.2012			

Date:09.07.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer